

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **25.01.2021** at **2.15 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER : MA/1315/2019

PETITION NUMBER : CP/193/IB/2018

NAME OF THE APPLICANT : Sundaresan Nagarajan, RP
(P Dot G Constructions Pvt Ltd)

NAME OF THE RESPONDENT : Prabhakar Reddy

UNDER SECTION : 66 of IBC

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER : MA/1314/2019

PETITION NUMBER : CP/193/IB/2018

NAME OF THE APPLICANT : Sundaresan Nagarajan, RP
(P Dot G Constructions Pvt Ltd)

NAME OF THE RESPONDENT : Hamisini Reddy & 2 Ors

UNDER SECTION : 66 of IBC

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ORDER

Mr. Ravi Rajagopalan, Advocate for the Applicant and Mr. Sathish, Advocate for the Respondent are present through Video Conferencing Platform.

Since in connection with the Corporate Debtor this Tribunal has already approved a Resolution Plan, a query was posed to the Ld. Advocate for the Applicant/RP as to how this Application is maintainable which is filed under Section 66 of the Insolvency & Bankruptcy Code, 2016 in light of the judgment pronounced by the Hon'ble Delhi High Court in the matter of *M/s. Venus Recruiters Private Limited -vs- Union of India & Ors in W.P.(C) 8705/2019 & CM APPL. 36026/2019*. Ld. Advocate for the Applicant represents that the said judgment can be distinguished and that this Application is maintainable and seeks for an opportunity to file a Written Memo in this regard.

Taking into consideration the said representation, let the Written Memo be filed within two weeks from today.

Post this matter on **17.02.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)